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O.A. No. 57 of 2010

Order dated: 18.02.2010

CORAM:

Hon'ble Mr. C.R.Mohapatra, Member (A)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents appearing on notice.

2. Applicant, who was working under the East Coast Railways and retired on 30.06.2005, has filed the present O.A. under Section 19 of the Administrative Tribunals Act, 1985 seeking a direction to the Respondents to pay the final DCRG with 12% interest and commuted value of pension.

3. The applicant has already filed representations dated 02.05.2008 and 07.10.2009 vide Annexures-A/2 and A/3 respectively, in this regard, which are still pending disposal by the Respondents. He submitted that inspite of detailed representations, Respondents have not paid any heed to the same.

4. Having heard Ld. Counsel for both the parties,
I am
~~we are~~ satisfied that the grievance of the applicant might be

redressed if direction is given to Respondent Nos. 2 and 3 to consider and decide the representation at Annexure-A/3 dated 7.10.2009 by a reasoned and speaking order within a period of 60 days from the date of receipt of a copy of this order. Ordered accordingly.

5. With the aforesaid observation, without going into the merits of the case, the O.A. is disposed of at the stage of admission itself.

6. Send copies of this order, along with copy of the
O.A., to Respondent Nos. 2 and 3.

~~Chaplin~~
MEMBER(A)

RK